

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00454/2018

Dated Tuesday the 5th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

Smt. C. Dhanam,
No. 28, Subramanian Nagar,
Raghavanpettai, Panampet Post,
Villupuram Taluk & Dist.Applicant

By Advocate M/s Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2.The Divisional Personnel Officer,
Tiruchirapalli Division,
Southern Railway, Trichy.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8. To call for the records related to the Pension Payment order in favour of late M.Roberts and his service certificate and further to direct the respondent to extend family pension to the applicant with effect from 10.03.2011 with all the attendant benefits with admissible interest and to make further order / orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. It is submitted that the applicant is the widow of late M.Roberts who passed away on 10.03.2011 after voluntary retirement. The applicant made a representation on 23.06.2014 for family pension and she was advised to submit the requisite documents vide communication dated 07.07.2017. Thereafter, she submitted another representation on 23.07.2017 along with the requisite documents to which there was no reply. Hence, the applicant has approached this Tribunal.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to consider the representation within a stipulated time limit.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to

consider the applicant's representation dated 23.07.2017 at Annexure A3 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order. All issues of law and delay are kept open.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
05.06.2018

SKSI